

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE NINTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 10234 OF 2019

Between:

M. Akshara, D/o. M. Vidya Sagar Reddy, Aged about 25 Years, Occ- Student, R/o. H.No.1-1-399, 400/B, Opp- Bachpan School, Gandhi Nagar, Hyderabad.

.....PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents particularly the 2 nd Respondent in not considering the Petitioner for counseling and admission into MS Course under Management Quota Sub-Category-3 for the academic year 2019-20 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the Petitioner in the Mop Up counseling for admission into MS Course under Management Quota Sub-Category-3 for the Academic year 2019-20 in the interest of justice.

I.A.NO:1 OF 2019

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to consider the Petitioner request under Management Quota Sub-Category-3 for admission into MS Course for the academic year 2019-20 in the Mop Up Counseling, pending disposal of writ petition.

**Counsel for the Petitioner : SRI K.KISHORE KUMAR, ADVOCATE FOR
SRI G.MADHUSUDHAN REDDY**

**Counsel for the Respondent No.1 : GP FOR MCPL ADMN AND URBAN
DEVELOPMENT**

Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.10234 of 2019

ORDER: (Per the Hon'ble Sri Justice J. Sreenivas Rao)

When the matter came up for hearing, Sri K. Kishore Kumar, learned counsel representing Sri G. Madhusudhan Reddy, learned counsel for the petitioner, submits that the cause in the writ petition does not survive for consideration.

2. Accordingly, the writ petition is dismissed as infructuous.

No order as to costs.

Miscellaneous petitions, pending if any, shall stand closed.

**SDI-A.V.S. PRASAD
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR MCPL ADMN AND URBAN DEVELOPMENT, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI G.MADHUSUDHAN REDDY, Advocate [OPUC]
3. One CC to SRI A.PRABHAKAR RAO, Advocate (OPUC)
4. Two CD Copies

**SA
BS**

CHR

HIGH COURT

DATED:09/01/2025

ORDER

WP.No.10234 of 2019



DISMISSING THE W.P

AS INFRUCTUOUS WITHOUT COSTS.

① CHR
13/2/25